

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.2330/2018

New Delhi, this the 1st day of June, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Anju Rani (Appointment)
Group 'B'
Roll No.69000113
Aged about 38 years
w/o Sh. Sewa Singh
r/o Kendriya Vidyalaya
Kaithal Road, Karnal. .. Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, IP Estate, Delhi.
2. Delhi Subordinate Services Selection Board
Through its Chairman
FC-18, Karkardooma, Institutional Area
Delhi – 110 092.
3. The Director
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat, New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):
 - “i) To direct the respondents to include the name of applicant in the list of selected candidates for appointment to the post

of Librarian under Post Code 02/2013 in PH/OH (UR/OH) category with all consequential benefits.

- ii) To declare the action of respondents in not considering the claim of applicant for appointment to the post of Librarian under Post Code 02/2013 in UR/OH inspite of being covered within the notified vacancies as illegal and direct the respondents to appoint the applicant to the post of Librarian under Post Code 02/2013 in UR/OH, advertisement no.01/2013 as per her merit with all consequential benefits including arrears of pay.
- iii) To declare the action of respondent no.2 in not sending the dossiers of applicant to respondent no.3 for appointment as Librarian under Post Code 02/2013 against available vacancies which remained unfilled under Post code 02/2013 (Advertisement No.01/13) as illegal and unjustified and direct the respondent no.2 to send the dossier of applicant to the user department i.e. R-3 for appointment of applicant to the aforesaid post of Librarian under Post Code 02/2013 in her category with all consequential benefits.
- iv) To allow the OA with cost.
- v) Any other orders may also be passed as this Hon'ble Tribunal may deem fit and proper in the existing facts and circumstances of the case."

3. It is submitted that the applicant made number of representations vide Annexures A-8 and A-9 (colly.) ventilating her grievances to the respondents. However, no orders have been passed thereon till date.

4. It is further submitted that the applicant is entitled for consideration of her case for selection in terms of Annexure A-10 Notification dated 13.06.2013 of the respondents themselves.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexures A-8 and A-9

(colly.) representations of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(UDAY KUMAR VARMA)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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